

of privilege relating to a telegram sent by the Chief Minister of Kerala to the Union Minister of Home Affairs, be extended up to the 2nd March, 1959.

I must say a word of explanation also. We were trying and we would have finished during the last Session, but there were certain complications, and the Committee thought that there was no need to meet during the recess. I hope that at another sitting, we shall be able to finish or conclude our deliberations and make a report to this House. Anyhow, though we have asked for the extension up to 2nd March, 1959, we hope we shall be able to present the report much earlier. Therefore, we request that the time may be extended.

Mr. Speaker: The question is:

That the time appointed for the presentation....

Shri Punnoose (Ambalapuzha): On a point of information. The matter was taken up as very urgent and very important, and no reason has been stated as to why this postponement is necessary. We would like to know at what stage the question is now.

Sardar Hukam Singh: We had several meetings; and most of the aspects were considered. There were certain complications. The point was not an ordinary one in which a decision could be taken hastily. And it was desired by the Members of the Committee that another meeting might be held in which finally we might discuss and decide the real issues that had arisen. It would be premature just at this moment to say in detail what particular item we are discussing at present, but I assure the House that we will take perhaps only about ten days, and we hope to submit that Report; it will not take us long.

Mr. Speaker: The hon. Member only wants to see that this matter is not kept pending but is disposed of as quickly as possible.

The question is:

"That the time appointed for the presentation of the Report of the Committee of Privileges on the question of privilege relating to a telegram sent by the Chief Minister of Kerala to the Union Minister of Home Affairs, be extended upto the 2nd March, 1959."

The motion was adopted.

12.41 hrs.

INDIAN INCOME-TAX (AMENDMENT) BILL*

The Minister of Finance (Shri Morarji Desai): I beg to move for leave to introduce a Bill further to amend the Indian Income-Tax Act, 1922.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Income-Tax Act, 1922".

The motion was adopted.

Shri Morarji Desai: I introduce the Bill.

PAPER LAID ON THE TABLE

STATEMENT re: INDIAN INCOME-TAX (AMENDMENT) ORDINANCE

The Minister of Finance (Shri Morarji Desai): I beg to lay on the

*Published in the Gazette of India, Extraordinary Part II—Section 2, dated 9-2-1959.

†Introduced with the recommendation of the President.

39 *Paper laid on the Table* FEBRUARY 9, 1959 *Paper laid on the Table* 40

[Shri Morarji Desai]

Table, a copy of the explanatory statement giving reasons for promulgation of the Indian Income-Tax (Amendment) Ordinance, 1959, as required under Rule 71(1) of the Rules of Procedure and Conduct of

Business in Lok Sabha. [Placed in Library. See No. LT-1172/59.]

12:42 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, the 10th February, 1959 /Magha 21, 1880 (Saka).
